

[Sh. P. Upendra]

"That in pursuance of sub-clause (xix) of clause (1) of Statue 2 of the University of Delhi, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Court of the University of Delhi. The members so elected shall not be the employees of the University of Delhi or of a recognized College or institution of that University "

MR SPEAKER The question is

"That in pursuance of sub-clause (xix) of clause (1) of Statue 2 of the University of Delhi, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Court of the University of Delhi. The members so elected shall not be the employees of the University of Delhi or of a recognised College or institution of that University "

The motion was adopted

(iv) Council of Indian Institute of Technology

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P UPENDRA) on behalf of Prof M G K Menon I beg to move

"That in pursuance of Section 31(2) (K) of the Institutes of Technology Act 1961, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of Indian Institutes of Technology established under Section 31(1) of the said Act, for a period of three years from the date of their election "

The motion was adopted

MR. SPEAKER: The question is:

"That in pursuance of Section 31(2) (K) of the Institutes of Technology Act, 1961, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of Indian Institutes of Technology established under Section 31(1) of the said Act, for a period of three years from the date of their election "

The motion was adopted

(v) All India Council for Technical Education

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P UPENDRA) on behalf of Prof M G K Menon I beg to move

"That in pursuance of sub-section 4 (j) of Section 3 of the All India Council for Technical Education Act, 1987, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the All India Council for Technical Education for the term ending on 11 May, 1993, subject to the other provisions of the said Act "

MR SPEAKER The question is

That in pursuance of sub-section 4(j) of section 3 of the All India Council for Technical Education Act., 1987, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the All India Council for Technical Education for the term ending on 11 May, 1993, subject to the other provisions of the said Act "